

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN):** (a) Yes. In this accident, 17 persons sustained injuries. Besides, 31 persons sustained trivial injuries like abrasions, bruises etc.

An Inquiry has been ordered to investigate the causes of this accident.

(b) Since failure of railway staff is the largest single factor responsible for accidents, a nation-wide safety drive has been launched since 24th October, 1977, to create greater safety consciousness amongst the staff connected with the running of trains so as to ensure that staff do not violate rules and indulge in short-cut methods and adopt unsafe practices. In order to reduce dependence on the human element, various sophisticated aids like ultrasonic flaw detectors for wheels, axles and rails, track circulating, automatic warning system etc. are being introduced progressively.

### बीकानेर स्टेट रेलवे

1813. श्री बीलत राम सारण : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय रेलवे द्वारा बीकानेर स्टेट रेलवे को अपने नियंत्रण में लेने के समय कोई समझौता किया गया था और क्या समझौते की एक प्रति सभा पटल पर रखी जायेगी ;

(ख) बीकानेर स्टेट रेलवे को अपने नियंत्रण में लेने के समय मंत्रालय को बीकानेर स्टेट रेलवे का कितना टर्मिनल शुल्क मिला और रेलवे विभाग के पास अभी कितना टर्मिनल शुल्क पड़ा है ;

(ग) टर्मिनल शुल्क का किस प्रकार उपयोग किया जाना था तथा क्या इसका तदनुसार उपयोग किया गया; और

(घ) यदि हाँ, तो जमा की गई तथा व्यय की गई राशि का ब्यौरा क्या है ?

रेलवे मंत्रालय में राज्य सचिव (श्री शिव नारायण) : (क) इस सम्बन्ध में कोई करार नहीं किया गया है।

(ख) कुछ नहीं।

(ग) और (घ). प्रश्न नहीं उठता।

### Complaints regarding appointment of Government Counsels

1814. SHRI G. S. REDDI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether there has been serious complaints about the appointment, distribution of briefs and remuneration of Central Government Standing Counsels and Senior Counsels in the Supreme Court and various High Courts;

(b) if so, details thereof; and

(c) if not, what steps have been taken to redress these grievances?

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** (a) and (b). There has been only one complaint from a Standing Counsel in the Delhi High Court Panel about inadequacy of fees and distribution of briefs. There have been no other complaints about appointment of Standing Counsel in the Supreme Court and various High Courts.

(c) Does not arise.

### First Class Complimentary Pass

1815. SHRI EBRAHIM SULAIMAN SAIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have laid down any guidelines for the issue of 1st class complimentary Railway passes in the country;

(b) if so, whether Government propose to formulate any fresh policy for issuing such passes; and